

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO :48

CA NO. 102/2019 IN
CP NO.(IB) 211/ALD/2017

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : BHANSALI ENGINEERING POLYMERS LTD V/S CROWN ALBA WRITING INSTRUMENTS INDIA PVT LTD

SECTION : 60(5) & 18(1) IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : MS. BABITA JAIN. ADV.

COUNSEL FOR RESPONDENT : SH. O. P. MISHRA, ADV.

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The matter was taken up today through Video Conferencing.

Heard Ms. Babita Jain, Advocate for the Applicant through video conferenceing.

None present for the Respondent.

Learned counsel appearing for the Applicant states that inspite of being intimated, Sh. O.P. Mishra, Advocate for the Respondent is not online today . It is further contended that on account of non-handling of the assets, the liquidation process could not be completed.

As the learned counsel for the respondent is not online today, put up in the week commencing 23rd August, 2021 before the Regular Court/Video Conferencing.

Ld. Counsel for the Applicant shall inform the counsel for the respondent about the order passed today in writing within 48 hours.

Dated : 19.07.2021


JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Typed by :
Md. Zaid
(Stenographer)